

IN THE HIGH COURT OF JHARKHAND AT RANCHI

B.A. No. 3919 of 2021

Prem Chand Tudu Petitioner
Versus
The State Of Jharkhand Opp. Party

CORAM: HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner : Mr. Chandrajit Mukherjee, Advocate
For the State : APP

Order No. 02: Dated: 17th April, 2021

Heard the parties.

The petitioner is an accused in connection with Mosabani P.S. Case No. 47 of 2020 (G.R. Case No. 304 of 2020).

The informant had received a message from Whatsapp in which Rs. 35,000/- were demanded as extortion money. The petitioner seems to have been implicated on the confession of the co-accused persons. The main allegation of sending the message in Whatsapp is attributed to Sunaram Hembram. The petitioner is in custody since 26.11.2020.

Regard being had to the above, the above named petitioner is directed to be released on bail, on furnishing bail bond of Rs. 10,000/- (ten thousand) with two sureties of the like amount each to the satisfaction of learned ACJM, Ghatsila, in connection with Mosabani P.S. Case No. 47 of 2020 (G.R. Case No. 304 of 2020).

(Rongon Mukhopadhyay, J.)

MM